

ITEM NO.4

COURT NO.7

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 19120/2015 in
Petition(s) for Special Leave to Appeal (Crl.) No(s).3812/2015

(Arising out of impugned final judgment and order dated 14/01/2015
in CRLAP No. 2216/2003 passed by the High Court of Punjab & Haryana
at Chandigarh)

PRADEEP KUMAR

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(Appln(s) for bail and office report)

Date : 30/11/2015 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. C. D. Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for bail is dismissed.

List the special leave petition in the second week of January,
2016.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER